## Lawyers with fake degrees

1698. SHRI SALIM ANSARI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware that more than 2000 practicing advocates registered with the Delhi Bar Council have degrees from the same college and university which are reported to have been fake; and
- (b) if so, whether any enquiry either by the Delhi Bar Council or by Government has been conducted, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) and (b) The information is being collected and will be laid on the Table of the House.

## Reintroduction of Marriage Laws (Amendment) Bill

- 1699. SHRI TIRUCHI SIVA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government intends to reintroduce the Marriage Laws (Amendment) Bill, which seeks to include 'irretrievable breakdown of marriage' as a ground for divorce, if so, the details thereof and if not, the reasons therefor, and
- (b) whether Government intends to introduce any legislation in this light to provide for sufficient compensation to the wife and children from the husband's immovable property in case of a divorce, if so, the details thereofand if not the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) and (b) No, Sir. At present, there is no proposal to bring any legislation in this regard.

## **Bogus Voter Identity Cards**

1700. SHRI MANSUKH L. MANDAVIYA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the presence of a large number of bogus Voter Identity Cards in the country which not only has adverse impact on our transparent democratic election process but also pose threat to national security as foreign nationals of neighbouring countries easily access them to establish Indian identity;
- (b) if so, updated status of action taken by Central Government, in coordination with State Governments, to abolish bogus Voter Identity Cards; and